

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
IDT CLOTHING PVT. LTD.

1	Name of Corporate Debtor	IDT Clothing Pvt. Ltd.
2	Date of Incorporation of Corporate Debtor	12/09/2006
3	Authority under which Corporate Debtor is incorporated/ registered	ROC-Mumbai
4	Corporate Identification No. of Corporate Debtor	U18101MH2006PTC164471
5	Address of the registered office of the Corporate Debtor	216, A to Z Industrial Estate, Ganpat Rao Kadam Marg, Lower Parel, Mumbai Maharashtra 400013
6	Date of the closure of Insolvency Resolution Process	27.07.2019
7	Liquidation Commencement date of Corporate Debtor	16/12/2019 (Date of order by NCLT) 24/12/2019 (Date of order published by NCLT)
8	Name and registration number of the insolvency professional acting as liquidator	Name: Manoj Kumar Mishra IP Reg. No.: IBBI/IPA-001/IP-P01152/2018-19/11902
9	Address and e0mail of the liquidator, as registered with the Board	Regd. Address: 1406, Building 4B, New Hind Mill MHADA Sankul, Rambhau Bhogle Marg, Ghodapdev, Mumbai – 400033 Email: manojkmishra95@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	Address for submission of claims and correspondence: Office No. 18, 3 rd Floor, 84 Dholakawala Building, Janmabhoomi Marg, Fort, Mumbai – 400 001 Email: rp.idtclothing@gmail.com
11	Last date for submission of claims	30/01/2020
12	Weblink for downloading relevant forms	https://www.ibbi.gov.in/home/downloads (Liquidation Process)

Notice is hereby given that Hon'ble National Company Law Tribunal, Mumbai bench has ordered the commencement of liquidation of IDT Clothing Pvt. Ltd. on 16.12.2019 which was uploaded on the website on 24.12.2019 under section 33 of the code.

The stakeholders of IDT Clothing Pvt. Ltd. are hereby called upon to submit their claims with proof on or before 30.01.2020 to the liquidator at the address mentioned against item no. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

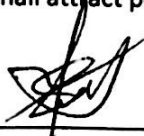
Submission of false or misleading proof of claims shall attract penalties.

Signature:

Name of Liquidator:

Date:

Place:



Manoj Kumar Mishra
31/12/2019
Mumbai